

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**CIRCULAR**

No: 59

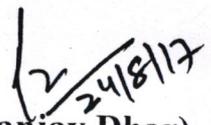
Dated: 24-08-2017

All the Presiding Officers of the Subordinate Courts shall accord top priority to the following categories of cases:-

- a) Cases of under-trial prisoners of more than six months duration in Magisterial trials and more than two years duration in Sessions trials;
- b) Pending appeals where convicts have completed custody of five years;
- c) All the ten years old cases.

The aforesaid categories of cases shall, as far as possible, be concluded in about next three months.

**By Order**

  
(Sanjay Dhar)  
Registrar General

No: 21402-39/R-G

Dated: 24-08-2017

**Copy of the above forwarded to:-**

- 1) Pr. Secretary to Hon'ble the Chief Justice for information of His Lordship.
- 2) Registrar Vigilance High Court of J&K Srinagar.
- 3) to 13) Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of His Lordship.
- 14) to 37) Principal District & Sessions Judge \_\_\_\_\_ with the request to forward the Circular to all the Judicial Officer within district for information and compliance.
- 38) CPC e-Courts High Court of J&K with the request to upload the Circular on Official website.

  
Registrar General